

PRESENTS



NATIONAL MED-ARB COMPETITION 18th- 19th MARCH 2023

ORGANISED BY: ALTERNATIVE DISPUTE RESOLUTION CELL



IN COLLABORATION WITH



Advocates & Solicitors

BROCHURE

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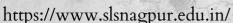








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ABOUT SYMBIOSIS LAW SCHOOL NAGPUR

Nurtured by the visionary ideas of Dr S.B. Mujumdar, Chancellor, Symbiosis International (Deemed University), Pune, our institution Symbiosis Law School (SLS), Nagpur was established in the year 2019 inheriting splendid novelty, dynamism and excellence in education in the principles of Vedic thought 'Vasudhaiva Kutumbakam' which means 'World is One Family'. Symbiosis Law School, Nagpur (SLS, Nagpur) is founded on the pillars of expertise, justice, and service and is passionately committed to conforming to global standards of quality legal education. Being a constituent of Symbiosis International University, SLS, Nagpur is strategically located in the potential educational hub of Maharashtra thereby offering a multitude of opportunities for budding lawyers. The institution is harping on the rich legacy of both Bar and Bench and it promises to be one of the finest destinations for imparting legal education in central India.

SLS, Nagpur has the "State of Art Infrastructure" with remarkable facilities for its students with an abundance of open space and an impressive array of academic, sports and cultural facilities. It offers two integrated undergraduate 5 years integrated law courses in Bachelor of Arts; Bachelor of Laws (B.A. LL. B) and Bachelor of Business Administration Bachelor of Laws (B.B.A. LL.B.) to cater to the diverse needs of the legal profession. The curricular enrichment is ensured through techno-driven research culture, internationalization, centers of excellence, training &; skill enhancement programmes, moot courts etc. along with the involvement of judges, eminent lawyers, international jurists, academicians and industry experts.

Under the leadership of Dr Sukhvinder Singh Dari, Director, the institution believes in the holistic development of nascent legal minds and ensuring a learning sphere from beyond the classrooms by providing a conducive and competitive learning environment for the students. The institution – SLS, Nagpur, endeavors to create value-conscious skilled lawyers with par excellence serving dynamic needs of the community through Bar & Bench and is committed to contributing to the justice mission of the nation.



ABOUT ALTERNATIVE DISPUTE RESOLUTION CELL

SLS, Nagpur has established the student-run cell – the Alternative Dispute Resolution Cell (ADRC) consisting of entrusted student members for administering various ADR activities, responsibly, under the guidance of its Faculty In-Charge. It is a specialized cell essentially working towards the inculcation of practical and research skills primarily in the field of ADR.

The cell aims to bridge the gap between the student and industry leaders and other such relative bodies for successful practical learning and collaboration which takes a core segment of law school learning.

The mandates of the ADRC encompass the promotion and conduction of a wide array of dispute- resolution mechanisms, relevant to today's legal world, and introducing the same to the students of the institution.

ABOUT MED-ARB COMPETITION

The Mediation-Arbitration ("Med-Arb") Competition is conducted to make the student fraternity accustomed to resolving disputes efficiently and to understand the benefits of the ADR mechanisms. In fulfilment of such goals, SLS, Nagpur through its cell – ADRC cordially invites law students from all across the nation to participate in its 1st National Med-Arb Competition to be conducted from 18th March 2023 to 19th March 2023.

Med-Arb is a distinct hybrid format of Alternative Dispute Resolution mechanism which aims at developing the future members of the legal fraternity with efficient methods of resolving disputes in the legal arena. The underlying reason for organizing the Med-Arb Competition is deep-rooted in the fact that the structure is developed to promote excellence in mediation skills and arbitration advocacy by providing law students with the knowledge of mediation-arbitration education and training. The competition promises to serve as a premier stage to recognize and portray the practical skills of participants from various law schools across the country and further aims at becoming an internationally recognized competition in the coming year



COLLABORATION PARTNER: PSL ADVOCATES & SOLICITORS NEW DELHI

PSL – Advocates & Solicitors is a new-age boutique law firm offering specialized legal services to leading Indian and multi-national corporations (MNCs), Sovereign States, Financial Institutions, and Government Instrumentalities including Public Sector Undertakings, Royal Families and Individuals.

PSL (formerly known as PAMASIS Law Chambers) was renamed in 2017 and has been consistently recognized and awarded by various international and national directories. The team at PSL comprises a group of dynamic counsels with rich experience who come across as a close- knit group that values their relationships with clients.

It offers its expertise in areas of International Arbitration, Litigation, Insolvency & Bankruptcy, White Collar Crimes, Tax and Corporate Advisory. The Firm is committed to delivering bespoke and pragmatic solutions to its clients in a short turnaround time. PSL has advised and represented clients from a wide range of industrial sectors including Aviation, Banking, Automotive, Food, Hospitality, Real Estate, Retail, Defence, Infrastructure, Manufacturing, Electricity, Power, Telecom and Oil & Gas. PSL's practice is unique because the partners' experience spans vast areas of practice.'



SUPPORTING PARTNER:DEWANI ASSOCIATES, NAGPUR

Dewani Associates has been founded by Adv. Shyam Dewani who has brought the firm to the pinnacle of success whereby it is committed to provide excellent client service by fostering a culture of cooperation and mutual respect, and creating opportunities for lawyers of all backgrounds. It is a full-service law firm engaged in providing legal services in its chosen areas of practice – Criminal Laws, Family Laws, Real Estate Laws, Intellectual Property Laws, etc.

The legal team is dedicated to help clients manage risk, maximize opportunities and move forward on the best path possible. The lawyers associated to the firm are resourceful and pragmatic and provides a fierce representation to propagate, protect and promote their clients; interests both in India and abroad.

Dewani Associates is a culmination of the shared visions of their founders and brings together the demonstrated strengths and leadership positions of their founders in diverse practice areas and believes in giving solutions which are easy, convenient and practical. Solution which ensures that our client is not put to agony of endless litigation.



CHIEF KNOWLEDGE PARTNER: INTERNATIONAL ARBITRATION AND MEDIATION CENTER, HYDERABAD

The International Arbitration and Mediation Centre (IAMC), based in Hyderabad, aims to boost investor and business confidence by assisting in the resolution of commercial and legal disputes by offering quick, inexpensive, and impartial ways to remove obstacles at different points in the conflicts life cycle. To this aim, the Centre offers both Arbitration and Mediation Services, combining outstanding client care, state-of-the-art equipment, and highly qualified arbitrators and mediators to offer customized, in-person, online, and hybrid dispute resolution services.

The Centre facilitates the adoption of mediation and arbitration – through the processes of Med-Arb and Arb-Med-Arb, by which parties get the advantages of both arbitration and mediation in finding a resolution to their disputes. Aiming to instill confidence within the business and investor community, the Centre focuses on assisting in resolving commercial and legal conflicts by providing efficient, cost-effective, and impartial methods of eliminating hurdles at various stages of the life cycle of the conflict.

The Centre's operations will be managed by a Secretariat of proficient and qualified staff and guided by an autonomous Governing Council consisting of legal luminaries, industry veterans and experts in the field of arbitration and mediation from India and abroad.



KNOWLEDGE PARTNER: SCC ONLINE

In 1996, Eastern Book Company became the first Indian legal publisher to bring out a legal database on CD-ROM called the SCC Online® Supreme Court Case Finder®. It was quickly adopted by the legal fraternity and became the choice of research for Supreme Court case laws. Additional databases like the full text of judgments of the Supreme Court of India, case notes and judgments of other High Courts, statutory material, Law Commission Reports and the Constituent Assembly debates have been added over time. One of the unique features of this legal database is the ability to print 'True Prints', exact facsimiles of judgments as published in their respective law reports. Thus, on a few CDs and DVDs, hundreds of volumes of law reports such as Supreme Court Cases (SCC), Current Tamil Nadu Cases (CTC), the Law Reports, the Weekly Law Reports, the Indian Appeals etc. became accessible to legal researchers. SCC Online's tie-up with the ICLR of England and Wales made access to English Law possible.

In 2010, the SCC Online® Web Edition was launched with the best of the CD-ROM Edition and the new features that the internet had to offer. It is a legal database with over seventy-five databases covering the Supreme Court of India, the Privy Council since 1836, the erstwhile Federal Court of India, all the High Courts, major Tribunals and Commissions, statutory material including rules, regulations, circulars and notifications, reports of the Law Commission of India and the Constituent Assembly debates. Case laws and other material are available from the jurisdictions of the United Kingdom (under license from the ICLR), the United States, Canada, South Africa, Singapore (under license from the Singapore Academy of Law), Bangladesh, Pakistan, Sri Lanka, Thailand and the erstwhile West African Court of Appeal. International material includes WIPO domain name dispute cases and Treaties and Conventions. It is noteworthy that over a million cases are reported in this database. SCC Online has now tied up with Hein Online to bring a specially curated bouquet of databases from Hein Online to India and other markets.

The SCC Online® suite of products are used by the Supreme Court of India, all the High Courts, the subordinate judiciary in many States, by advocates, law firms and corporate cells of corporations. This database is in use by the top law schools in India and abroad. The Indian Law Institute in a study has rated it as the most used legal database by judges and legislators, legal practitioners, civil servants and government officials and the second most used by law students and teachers.



MEDIA PARTNER: LATESTLAWS

LatestLaws.com, with more than 50 years and three generations of experience in the field, decided to take a plunge into Legal Journalism in this non-Commercial venture. They decided to tap the power of the Internet by creating this web platform so that the Law is uncomplicated and simplified through a conceptually interesting and visually stunning presentation. LatestLaws.com sincerely believes that Laws regulate and touch people's lives in many wonderful ways. Today, it is as vital as the Air we breathe and the Water we drink. Their passionate Mission is to present Law to its users the way they want while maintaining its purity and purpose. In order to enhance Legal Literacy and awareness about the Latest in Laws, LatestLaws.com was developed as an E-Magazine with the very best of services- Latest Legal News, Legal Articles, Blogs, Videos Latest Laws, Statutes, Case Law, Judgments Judicial Service Question Papers for aspiring Judges Daily update of Judgments passed by Supreme Court of India, Comprehensive write-ups on Legal Systems of the World, Law Library with free downloadable database Central and State Bare Acts, Law Commission of India Reports, and much more. It is Latest Law's endeavor to bring to its users the most accurate and unbiased legal reporting while upholding the supremacy of Law.



MEDIA PARTNER:

Indian Dispute Resolution Centre

The Indian Dispute Resolution Centre (hereinafter referred to as the "IDRC") is a not-for profit initiative dedicated to providing an institutional environment, both online and offline, for the resolution of all kinds of disputes in an efficient, professional, time bound, and cost-effective manner. The IDRC has developed its own Domestic Arbitration Rules and Mediation Rules, which are complemented by an in-house developed state-of the-art Software for eADR, which provides an end-to-end completely digitized paperless functionality for carrying dispute resolution by way of Arbitration, Mediation, and Conciliation of Domestic and International Disputes apart from Early Neutral Evaluation and Expert Determination. The IDRC is registered with NITI Aayog for carrying out Legal Education, Literacy, awareness & Legal Aid, Right to Information & Advocacy, Vocational Training, and the like. The IDRC maintains an in-house panel of esteemed Arbitrators and Mediators which include former judges of the Supreme Court of India, Chief Justices of High Courts, Judges of High Courts and District Courts as also Senior Advocates, Chartered Accountants, Company Secretaries, Architects, Ex-PSUs Heads, Bureaucrats, Corporate Leaders and like.

TIME-LINE

PARTICULARS	DATES
PRE- INVITES	31/01/2023
COMMENCEMENT OF PROVISIONAL REGISTRATION	31/01/2023
RELEASE OF RULES AND REGULATIONS	31/01/2023
DEADLINE FOR PROVISIONAL REGISTRATION	7/02/2023
CLOSING OF FINAL REGISTRATION	15/02/2023
RELEASE OF GENERAL INFORMATION	Third-week of February, 2023
DEADLINE FOR SUBMISSION OF WRITTEN SUBMISSIONS (SOFT COPY)	10/03/2023
OPENING CEREMONY	18/03/2023
VALEDICTORY CEREMONY	19/03/2023

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